Post-Graduate Classes in D. M. College Manipur

3746. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether more Post-graduate classes are being opened in D. M. College, Manipur ;

(b) if so, the particulars of classes to be opened ; and

(c) if the reply to part (a) above be in the negative, the reasons for not opening the classes ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKAT DARSHAN) : (a) to (c). The question of opening more Post-graduate classes is under the consideration of the Manipur Administration.

Compensation to Victims of Bombing during the Second World War

3747. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any representations have been received from some persons of the Union Territory of Manipur for grant of pecuniary compensation to those persons whose housos had been destroyed by the bombing during the Second World War ;

(b) if so, whether any consideration has so far been made ;

(c) whether Government had given any compensation to the victims of the bombing since much property was destroyed by fire and bombing ; and

(d) if so, the amount of compensation and the number of persons who were given compensation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C PANT) : (a) to (d). The Government of Manipur have informed that they had received representations for grant of compensation for the houses destroyed during the Second World War. Compensation was paid to those who applied in time and were genuine claimants. The Government of Manipur have reported that they had paid a total amount of Rs. 3,12,42,129.44 Paise to 70,653 persons as compensation to genuine claimants who had submitted their claims within the prescribed time in 1946-47.

Introduction of Assamese and Bengali Languages in Gauhati University

3748. SHRIMATI JYOTSNA CHANDA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Assamese being a regional language in Assam is going to be introduced in the Gauhati University from 1971 ;

(b) if so, whether Bengali being the regional language of the district of Cachar, will also be introduce in the Gauhati Univesity from 1971 ; and

(c) if not, whether Government would instruct the Gauhati University to introduce Bengali for the people of Cachar ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). The Registrar of the Gauhati University has stated that the University has decided to switch over to the regional language (Assamese) as medium of instruction at the Pre-University stage with effect from the 1972-73 academic year. In the district of Cachar, where Bengali is recognised as the official language up to the district level, the University has decided that instruction will be imparted either in English or in Assamese, but option will be given to the students to answer questions to examinations in Bengali or Assamese or English or Hindi.

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Strike by Workers of Ashoka Hotel

SHRI M. L. SONDHI (New Delhi) : On a point of order, Sir. This statement by the Minister is given to me just two minutes

before the House met. Can't there not be a better procedure, so that we can get the statement a little earlier, so that we may apply our minds?

MR. SPEAKER : What happened yesterday was this.

SHRI M. L. SONDHI : I am referring to what happened today.

MR SPEAKER : The Minister should send the statement a little earlier. Because, I know, this Calling Attention Motion went to the Minister very late. In respect of the previous Calling Attention Motion which was admitted, it was found that both the Minister and the Member are absent. And, therefore, I thought that I may put another one rather than allowing the day to go without it.

SHRI M. L. SONDHI : I call the attention of the Minister of Tourism and Civil Aviation to the following matter of urgent public importance and I request that he may make a statement thereon :

The reported strike by the workers of Ashoka Hotel.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : It is with considerable distress that I have report to the House on the highly irresponsible behaviour of a section of employees of Ashoka Hotel, which has resulted in acute inconvenience to hundreds of guests living in this premier public sector hotel including many foreign visitors. On 28th July the Joint Action Committee of the Ashoka Hotel Employees Union and the Ashoka Hotel Karamchari Sangh sent a list of 37 demands to the Management. On the plea that no action had been taken by Management on these demands, the Committee served a strike notice on 1st August. As required under the provisions of the Industrial Disputes Act, the Management referred the matter to the Delhi Administration for conciliation. Conciliation proceedings were instituted, but failure was reported on the 18th night. The matter has now been referred to adjudication.

The action of a section of the employees in resorting to a strike is therefore patently illegal. Also, the manner in which some of the employees have acted is against all canons of accepted behaviour. Water supply and air-conditioning have been tampered with continuously since the 19th morning, the kitchens have been paralysed, members of the management manhandled and other workers intimidated. It is my hope that better sense will still prevail and the strike will be called off immediately. Meanwhile, I am sure the House will appreciate that necessary action has got to be taken to ensure the safety and smooth functioning of the hotel. This is being done.

The House will be interested to know that the last three years a number of measures have been taken to improve the hotel and the service conditions of the employees. Indeed the salary bill alone has risen from Rs. 23.03 lakhs in 1966 67 to Rs. 50 39 lakhs in 1969-70, although the number of employees has risen only from 1310 to 1391. In addition, payments on accounts of Bonus and Provident Fund benefits etc. have risen from Rs 2 30 lakhs to Rs. 6.87 lakhs in the same period.

SHRI M L. SONDHI : There are the lines of a famous hit song which Shri Lobo Prabhu and Shri Piloo Mody will remember, 'Anything you can do, I can do better'. The Prime Minister had decided that the Rulers should not receive their privy purses ; Shri Karan Singh has decided that the waiters of Ashoka hotel should not receive their service charges. Labour has a very good case. I am sure if the facts are presented to this House and to you, this Parliament will support the demands of the workers and declare that Dr. Karan Singh has betrayed the cause of the workers, although he proclaims to be a Socialist Minister. The real demand centres round payment of the service charge The service charge realised from the customers is not something which he can withhold. It is an incentive bonus and he is confusing it with DA which is for offsetting the price rise. His whole attitude and that of his management has been to condemn collective bargaining. Is this the attitude a so-called socialist Government should take? Why has the Minister in his statement avoided a specific answer to the main demand of the workers? I know he would have been assisted by his bureaucrats in giving us this answer that the workers are getting much more than before and their conditions of work are better. Has he ever visited the quarters

[Shri M. L. Sondhi]

where the workers live adjacent to the Ashoka ? 50 of them are packed in one room, smoky and without ventilation. It is a disgrace. I would invite some MPs to go and see the workers' quarters. They are reminiscent of the Black Hole of Calcutta. That is what we have created in Chanakya Puri.

The Minister in his statement referred to what he called the 'highly irresponsible behaviour' of a section of the employees of the Ashoka. Has he appointed a fact-finding committee ? On what basis does he term their behaviour 'irresponsible' ? I would return the compliment to him and say that his behaviour is irresponsible. This Parliament cannot tolerate the workers of India being insulted. They are the labour force of this country. We preach dignity of labour. May I know whether all this trouble has not been created by sending agents provocateurs who try to create disputes and some sort of friction and then put the blame on the workers ?

He says further that the matter has been referred to adjudication. Does that stop him from his own obligation ? Adjudication is not a purdah on the proceedings he can take to find a solution. He should call the workers, talk with them, have a dialogue. Here I would quote something from what he has written to me :

> "The management made it clear to the Conciliation officer and the Union representatives that they were prepared to start immediate negotiation with a view to coming to a settlement provided......'

Why 'provided ?' The sentence could have ended there without the proviso.

> "...the Joint Action Committee withdrew the strike"

In other words, this distinguished member of this House wants to introduce feudalism in Ashoka Hotel. He has altogether a feudal approach which is quite out of place in the 20th century.

I do not wish to take more time of the House. I would like to know whether he will cease coming out with half-hearted measures, whether he will give up misleading the people of India through AIR. The strike in Ashoka Hotel is 100 per cent. It will spread to Janpath and all other public sector hotels. He should be warned of the consequences if he wants to come here red in tooth and claw. We represent the people of India. We challenge him on this score. I am reminded here of the old words which we used to hear during our struggle. I say that all these 'lathi blows' are nothing but nails in the coffin of either his Ministry or it may be his Government.

I want specific answers to three questions: (1) What initiative the Minister has taken and is going to take to ensure good living conditions for the workers ? (2) What steps the Minister is going to take to see that the service charges are actually received by the workers for whom they are intended, when these charges are entered on the bills of the guests ? (3) Will the Minister call the representatives of workers to explore the possibility of a settlement ?

I expect serious answers to these questions If he gives us answers displaying the same threatening tone evident in his statement, we shall give him a crushing blow outside.

SHRI PILOO MODY (Godhra) : A very serious charge has been made, that the Minister has been keeping all the tips.

DR. KARAN SINGH : I find it somewhat difficult to deal with that lengthy peroration of Prof. Sondhi. One could only wish that his comprehension would match his eloquence.

He asked me whether a fact-finding committee had been set up to find out whether the workers have acted irresponsibly. To begin with, I have not made a blanket condemnation of the workers. I have said that a section has acted irresponsibly. Is it not irresponsible to turn off the air-conditioning when there are 450 guests ?

SHRI M. L. SONDHI : The strike is 100 per cent. He is trying to divide and rule.

MR. SPEAKER : He uses all kinds of words and when the Minister is dealing with them, why does he not listen patiently as the Minister did when he was speaking ?

SHRI M. L. SONDHI : What was the

unparliamentary expression I used ? I seek your protection.

DR. KARAN SINGH : When there are 450 guests staying in this premier public sector hotel and the guests have paid a considerable amount of money for the privilege of staying in Ashoka, was it not irresponsible to switch off the air-conditioning at night ? When the Foreign Minister of Japan could not get water for his bath, was that not irresponsible ?

As far as the reasonable demands of the workers are concerned, this is not the manner. (*Interruptions*.) The hon. Member has spoken of democracy. Is this a democratic way of functioning to turn off the air-conditioning, to turn off the water ? (*Interruptions*.)

May I now come to the more specific points that the hon. Member has raised ? He has spoken of the servic charge. The Wage Board has clearly and unequivocally recommended that instead of payment of the service charge, we should pay dearness allowance, and we have done that.

SHRI UMANATH (Pudukkottai) : The Wage Board is not statutory, it is only recommendatory. (*Interruptions*.)

DR. KARAN SINGH : Agreed. But their recommendation covers the restaurants and hotels in Delhi, and therefore we have accepted it in full. I am not sure about the other hotels, but we have accepted that recommendation and paid them dearness allowance instead of service charges. (*Interruptions*.)

MR. SPEAKER : Mr. Sondhi should have mercy on all of us.

SHRI M. L. SONDHI : How can the service charge not be paid to the workers ? When you go to Ashoka Hotel, the bill reads ten per cent for service charge. That has to be given to the worker. It is not to be pocketed by this Minister. That is why I say that it is a feudal approach, it is not a democratic approach. (*Interruptions*.)

MR. SPEAKER : I request you to sit down. You cannot go on defying the Chair all the time.

श्री प्रेम चन्द वर्मा (हमीरपुर) : प्राइवेट होटल वालों ने इनको पैसा दिया है।...(व्यवधान)...मैं इनके ऊपर चार्ज लगाता हूँ कि पब्लिक सेक्टर के होटलों को सत्यानाश करने के लिए प्राइवेट होटल वालों ने इनको पैसा दिया है। मैं साबित करने के लिए तैयार हूं कि प्राइवेट होटल वालों ने इनको पैसा दिया है। ..(व्यवधान)..

अध्यक्ष महोदय : मैं कई दफा कहता हूं कि अगर पढ़े लिखे लोग भी ऐसा करें तो उनसे अनपढ़ ही ज्यादा अच्छे हैं। ..(व्यवधान)...

SHRI UMANATH : I have a very serious point of order to raise with regard to to Mr. Verma's statement which has gone on record, He made a statement just now saying that the hon, Member Mr. Sondhi has got money from private sector hotels to put these questions and create troubles here. This is highly objectionable. He must withdraw that.

MR. SPEAKER : Please withdraw. It is not fair. (*Interruptions*.) Why don't you listen to me when I am on my legs ? I am here to give my ruling on it.

Your remarks were unwarranted, and I request you to please withdraw them.

श्री प्रेम चन्द वर्मा : बस एक सेकेण्ड आपसे अर्ज करना चाहता हूं। लेबर के ये कोई हकदार नहीं हैं। कल लेबर ने इनको वहां से धक्के मार कर निकाल दिया है। इसीलिए मैं ने यह बात कही है...(व्यवधान)...

अध्यक्ष महोदय : आप पहले वापिस लीजिए।

श्री प्रेम चन्द वर्मा : मैं आपके हुक्म की तामील करूंगा लेकिन मुझे कहने तो दीजिए। (व्यवधान)...

श्री अटल बिहारी वाजपेयी (बलरामपुर): यह कौल एटेंशन में कैसे बोल सकते हैं... (व्यवधान)...

श्री प्रेम चन्द वर्मा : मैं यह निवेदन कर रहा था कि दरअसल उन माननीय सदस्य का लेबर के साथ कोई सम्बन्ध नहीं है और कल उन को वहां से धक्के मार कर निकाल दिया गया था...(व्यवधान)

अध्यक्ष महोदय : माननीय सदस्य ने श्री सोंधी के विरुद्ध जो थोड़ी देर हुए कहा था उन अपने शब्दों को वापिस लें।

श्री प्रेम चन्द वर्मा : अगर आप कहते हैं तो मैं वापिस ले लूंगा...(व्यवधान)

अध्यक्ष महोदय : आप ने कई चीजें कहीं वह सुनते रहे फिर बीच में कुछ ऐसी बातें कर दीं जिनसे वह प्रोवोक हो गये और प्रोवोक होकर वह कुछ कह गये। अब जबकि उन्होंने विदड्रा कर लिया है तब तो माननीय सदस्य मेहरबानी करके बैठ जायें।

SHRI M. L. SONDHI : One submission ......(*Interruptions*)

MR. SPEAKER : You are an hon. Member of this House. It is such a big headache for all of us.

SHRI M. L. SONDHI : Please tell me if I have used one word which is unparliamentary.

MR. SPEAKER : You mean that only unparliamentary words are provocative and the others are all right?

SHRI M. L. SONDHI : Please educate me then which is provocative.

अध्यक्ष महोदय : अजी आप को कौन एजुकेट कर सकेगा, भगवान ही आप को एजुकेट करेगा। Nobody can educate you in this country.

DR. KARAN SINGH : My friend Mr. Sondhi is a highly educated and intelligent person. I am surprised and somewhat pained that he should be making this statement with regard to service charge. The position is absolutely clear and unequivocal. Before the Wage Board recommendations service charges used to be distributed to the workers. Wage Board has very clearly stated that instead of service charges dearness allowance should be paid to the workers; it is being done. The present Wage Board recommendation is that of the service charges 75 per cent should go to the hotel, in other words, into the general revenues; 15 per cent should be used for setting off against breakages and 10 per cent should be put into a welfare fund. That is exactly what we are doing in this hotel Therefore, if my hon. friend Mr. Sondhi has sought to give the impression that we are in any way working against the interest of the workers, it is not correct.

As for meeting me, I have always been available to meet anybody who wishes to meet me. This is a matter of considerable personal distress to me that our attempt to make Ashoka the best hotel in India has met with this fate. As against 450 guests, there are hardly fifty guests today there. People went without food, without water and without air-conditioning. Is this the way we are going to build up the reputation of the public sector in this country? (*Interruptions*) Mr. Sondhi who is a highly educated and intelligent person should not allow himself to be carried away by false emotions and should in fact support the action that we have taken.

श्री सीताराम केसरी (कटिहार) : अध्यक्ष महोदय, मन्त्री महोदय का वक्तव्य पढ़ने से और जो उन्होंने सोंधी साहब के प्रश्नों के उत्तर में कहा है मुझे उस की पृष्ठभूमि में अपनी बात को पूरी तरह से कहने की कृपा करके अनुमति दी जाय नहीं तो प्रश्न करने का कोई महत्व ही नहीं रह जाता है।

मैं उन से पूछना चाहता हूं जैसा कि उन्होंने खुद ही कहा कि विदेशी डिगनेटरी का यहां अपमान हुआ तो मेरा कहना है कि यह घटना पहली नहीं है तकरीबन 1967 में भी ऐसी घटना हुई थी। इसी तरह एक बार प्राइम मिनिस्टर के सम्मान में वहां एक पार्टी हो रही थी तब भी ऐसी घटना हुई थी। इस में कोई शक नहीं है कि यह आप का होटल हिन्दुस्तान का एक बड़ा आदर्श होटल है लेकिन लेबर ने

जो आप को एक तारीख से दो हफ्ते का नोटिस दिया और आपने उन से 14 को बात की, आप के मैनेजमेंट ने 15 को बात की और 18 की बात की और फिर आपको मालूम होता है कि अशोक होटल के कर्मचारी हड़ताल कर रहे हैं। अब जबकि यह पहली घटना नहीं है और इस से पहले भी दो, तीन बार इस होटल में ऐसी घटना घट चुकी है तो फिर अशोक होटल के मैनेजमेंट ने जो अतिथि वहां ठहरे हुए थे उनके सम्मान और देश की प्रतिष्ठा को मद्देनजर रखते हुए उनके वास्ते कोई आलटरनेटिव एरेंजमेंट क्यों नहीं किया और मन्त्री महोदय इस के लिए उनके विरुद्ध क्या कार्यवाही करने जा रहे हैं?

डा० कर्ण सिंह : यह ठीक है कि 18 तारीख तक बातें होती रही बाकी अगर सच बात मैं कहूं तो मैं यह कह सकता हूँ कि ऐसी आशा नहीं थी, आशंका भी नहीं थी कि इस तरह की घटनाएं होगीं। हमारे देश में डिस्प्यूट्स होते हैं जब किसी को कोई कष्ट हो और उस की सुनवाई न हो तो उस का एक ढंग है लेकिन यह कर्मचारियों द्वारा इस तरह से वहां का पानी और एयर कंडिशनिंग बन्द किया जाना एकदम अनुचित है। जैसा मैंने पहले कहा वास्तव में इस बात की हमें आशंका नहीं थी और जैसा माननीय सदस्य ने कहा मैं उन की इस बात को मानता हूं कि हमें ऐसी आशंका रखनी चाहिए थी और वैसा न रख कर हमारी भूल हुई।

जैसा मैंने कहा मैनेजमेंट को ऐसी आशंका नहीं थी लेकिन ज्योंही 19 तरीख को सुबह पता चला हम ने जो लंच जापानी फौरेन मिनिस्टर के सम्मान में हमारे फौरेन ट्रेड मिनिस्टर ने आयोजित किया था उसको ओबराय में करा दिया और जनपथ में भोजन दिया गया। उस समय जो भी सम्भव हो सका वह सब कुछ हम ने किया।

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, कुछ प्रश्न ऐसे भी होते हैं जिन पर दलीय स्तर से ऊपर उठ कर, राष्ट्रीय स्तर पर हमें उनके बारे में निर्णय लेना चाहिए। इसी तरह की एक समस्या पहले भी सामने आई थी। इसी प्रकार की एक घटना घटी थी—जब कुछ व्यक्तियों को जलाने की बात हिन्दुस्तान कंस्ट्रक्शन कम्पनी में आई थी... (व्यवधान)

श्री म० ला० सोंधी : अध्यक्ष महोदय, यह गलत बात है। वर्कर्स के खिलाफ खामख्वाह एक षड़यन्त्र व्यापक पैमाने पर स्टेट्समैन में आर्टिकिल आदि दिलवा कर यह सब मन्त्री महोदय करवा रहे हैं। शास्त्री जी वर्कर्स के साथ बड़ी बेइन्साफी ऐसा कह कर कर रहे हैं और यह बड़े दुःख और खेद का विषय है जोकि वह इस तरह से वर्कर्स को कंडेम कर रहे हैं... (व्यवधान) मुझे जो अध्यक्ष महोदय, आप सीट रेज्यूम करने के लिए कह रहे हैं लेकिन... (व्यवधान)

MR. SPEAKER : You are consistently interrupting the proceedings of the House. The hon Member is continuously interrupting the proceedings of the House. It is my painful duty to ask him to withdraw from the House. Kindly sit down. If you do not sit down, you will have to withdraw from the House. There is no alternative left. (*Interruption*.) No arguments. Nothing.

SHRI M. L, SONDHI : How can he allow the workers to be incited ? (*Interruption*

MR. SPEAKER : Kindly withdraw from the House. (*Interruption*)

May I request him to withdraw from the House ?

SHRI M. L. SONDHI : If they indulge in such things (*Interruption*)

MR. SPEAKER : No, no,

SHRI M. L. SONDHI : He is a senior Member of the House. How can he allow the workers to be incited ?

MR. SPEAKER : What can I do ? (*Interruption.*) If he disobeys me, may I use the Marshal against him ? I will have to use the Marshal against him.

SHRI UMANATH : We will resist the the Marshal. Why is the Marshal to be used against him ? I will resist the Marshal if you send him here.

SHRI PILOO MODY : I will act as the Marshal ?

SHRI UMANATH : Where is the question of the Marshal being used ? I will resist the Marshal if he is used. (*Interruption.*) Let him use the Marshal. We will resist him.

SHRI RANDHIR SINGH : We will resist you. (*Interruption.*)

MR. SPEAKER : If Mr. Sondhi behaves like that, there is no other way out.

SHRI UMANATH : Let the Marshal be used ; I will resist. Let us see

SEVERAL HON. MEMBERS *rose*—

SHRI UMANATH : You think this is the police barracks here ? Nonesense.

श्री रणधीर सिंह (रोहतक) : यह कोई नक्सैलाइट्स का अखाड़ा नहीं है यह लोक सभा है।

SHRI UMANATH : Do not talk cock-and-bull story here. It is not your C.R.P. barracks Mind you.

श्री रणधीर सिंह : क्या बेकार बातें करते हो।

श्री अटल बिहारी वाजपेयी : मुझे बड़ा खेद है कि अध्यक्ष महोदय मार्शल से काम लेने की बात कर रहे हैं। मार्शल से काम लेने की कोई आवश्यकता नहीं है। अगर श्री सोंधी उत्तेजित हैं तो उन्हें शांत करना हमारा काम है और हम ने उन्हें शांत कर भी दिया है लेकिन अगर अध्यक्ष महोदय मार्शल से काम लेंगे तो फिर उन्हें बहुत से मेम्बरों के खिलाफ मार्शल से काम लेना पड़ेगा। इसलिए मार्शल की बात मत करिये। मार्शल से आप मत निकलवाइये।

MR. SPEAKER : Order please.

आप लोगों का भी फर्ज है हाउस में कुछ-कुछ थोड़ी सी डिग्निटी, डिकोरम और प्रोसीजर साथ-साथ चलें। श्री सोंधी, जो इस हाउस के ग्रानरेवल मेम्बर हैं लगातार इन्टरप्ट कर रहे हैं और आप उसको डिफेन्ड करते हैं। वह इन्टरप्शन करते जायें, इस को आप पसन्द करते हैं। क्या यह आप का फर्ज नहीं है कि आप उन्हें समझायें ?

कुछ माननीय सदस्य : समझा रहे हैं।

अध्यक्ष महोदय : अगर आप समझायें तो खामख्वाह मार्शल के इस्तेमाल की जरूरत क्यों पड़े ?

श्री अटल बिहारी वाजपेयी : आप ने मार्शल की धमकी दे दी, यह कोई तरीका नहीं है।

अध्यक्ष महोदय : अगर वह इस को महसूस करते हैं और शांत रहते हैं तो मार्शल की कोई जरूरत नहीं है, लेकिन एक मेम्बर जो लगातार इंटरप्ट करता हो उस हाउस में, उस के लिये इस के सिवा कोई चारा नहीं है। अगर आप दुरुस्त नहीं करते तो मुझ को करना पड़ेगा। आप ने किया यह आप की मेहरबानी है। अगर आप से नहीं होता तो फिर कोई और चारा नहीं है सिवा इस के। नहीं तो हाउस को बन्द करो। चेअर को पावर है और वह इस को इस्तेमाल करेगा। (व्यवधान) मैं इस के बारे में और कुछ नहीं सुनना चाहता। मेहरबानी कर के आप बैठ जाइये।

SHRI S. M. BANERJEE (Kanpur) : On a point of order, Sir. When the entire thing was going on, you in your wisdom said that you would call the Marshal. Mr. Randhir Singh said, "We shall not tolerate rowdyism in the House."

SHRI RANDHIR SINGH : Yes ; I repeat it.

SHRI S. M. BANERJEE : There is no question of rowdyism. The workers are being blamed that they have sabotaged the whole thing. (*Interruptions*) If he wants rowdyism, there will be rowdyism in the House. We are prepared for that.

श्री रणधीर सिंह : चिड़िया जितने आदमी हैं, और बोलते बहुत हैं।

अध्यक्ष महोदय : आप बैठ जाइये।

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, मैं अपना पहला वाक्य पूरा भी नहीं कर पाया था कि इस बीच में दूसरा वातावरण बन गया। मैं ने अपनी बात को यहां से प्रारम्भ किया था कि कुछ प्रश्न ऐसे होते हैं जिन के बारे में दलीय स्तर से ऊपर उठ कर हम सब को राष्ट्रीय स्तर पर निर्णय करना चाहिये। और मैं ने निवेदन किया था कि एक इसी प्रकार की घटना पर दुःख हुआ था तब जब कुछ व्यक्तियों को एक कंस्ट्रक्शन कम्पनी में जलाने की बात आई थी, उसी प्रकार आज सुन कर दुःख हुआ है। कुछ अतिथियों को जिन में देशी और विदेशी दोनों थे और 300 की संख्या में अशोक होटल में ठहरे हुए थे... (व्यवधान)

अध्यक्ष महोदय : आप इंटरप्ट मत कीजिये। आप बैठ जाइये। आप लोग ज्यादा हैं, और मैं ऐज स्पीकर अकेला हूं। मुझ में हिम्मत नहीं है कि आप सब के साथ निपट सकूं।

SHRI UMANATH : I want to know when you have appointed Mr. Randhir Singh as the head constables of the House.

SHRI RANDHIR SINGH : I will teach you. (*Interruptions*)

अध्यक्ष महोदय : मेरी समझ में नहीं आता कि आप लोग सुबह क्या खा कर आते हैं।

श्री प्रकाशवीर शास्त्री : एक निवेदन मैं आप की मार्फत पर्यटन मन्त्री जी से यह कहना चाहता हूं कि वह यह बतलायें कि इस होटल के बन्द हो जाने के कारण, जिस की हड़ताल के कारण देशी और विदेशी अतिथियों को इन कठिनाइयों का सामना करना पड़ा, उस को प्रति दिन कितनी हानि का सामना करना पड़ रहा है? दूसरी बात मैं यह जानना चाहता हूं कि क्या यह सही है कि कुछ राजनीतिक दल इस प्रकार के भी हैं जो एक और पब्लिक सेक्टर के उद्योगों का पक्ष लेते हैं और दूसरी ओर पब्लिक सेक्टर में काम करने वालों को हड़ताल करने के लिये प्रोत्साहन देते हैं?... (व्यवधान)

एक माननीय सदस्य : यह ओबेराय लाबी है।

श्री प्रकाशवीर शास्त्री : यह जो हड़ताल है वह इस प्रकार के दलों और व्यक्तियों से प्रेरित है और वह यह चाहते हैं कि अशोक होटल के अतिरिक्त दूसरे इस प्रकार जो होटल सरकार द्वारा संचालित होते हैं उन में भी इसी प्रकार हड़ताल हो।

तीसरी बात मैं यह जानना चाहता हूं कि जो लोग होटल में आ कर ठहरते हैं उन से जो बिल चार्ज किया जाता है उन में क्या यह सही है कि सर्विस चार्जेज के 12 से 15 प्रतिशत तक अलग से चार्ज किया जाता है और वह वहां के कर्मचारियों को नहीं दिया जाता?

चौथी बात मैं यह जानना चाहता हूं कि अशोक होटल में काम करने वाले कर्मचारियों में से छोटे से छोटे कर्मचारी की मिनिमम बेसिक सैलरी क्या है?

डा० कर्ण सिंह : माननीय सदस्य ने तीन चार प्रश्न पूछे हैं। जहां तक यह प्रश्न है कि प्रति दिन कितना नुकसान होगा, इस के विषय में इस समय मेरे पास आंकड़े नहीं हैं, लेकिन मैं यह कह सकता हूं कि वहां 450 लोग रहते थे। अगर वह 450 के 450 चले जायें तो कई हजार रुपयों का नुकसान प्रति दिन होगा और उस में कुछ नुकसान विदेशी मुद्रा का भी

[डा० कर्ण सिंह]

होगा। (व्यवधान) मैं एक दिन का कह रहा हूं। यह नहीं है कि पूरे आंकड़ों का मुझ को हिसाब लगाना है, लेकिन इस में संदेह नहीं है कि बहुत नुकसान होगा, और जितने दिन यह स्थिति रहेगी उतना ही नुकसान होता रहेगा। जहां माननीय सदस्य ने यह कहा कि कुछ ऐसी बातें हैं जिन में दलीय नीति और राजनीति से ऊपर उठ कर कार्य करना चाहिये, मैं समझता हूं कि अशोक होटल जैसे...

श्री स० मो० बनर्जी : इस को बी०के०डी० के हाथ में दे दीजिये।

श्री प्रकाशवीर शास्त्री : जैसे उत्तर प्रदेश में आप की अक्ल ठीक कर दी, वैसे ही यहां ठीक कर देंगे।

एक माननीय सदस्य : इस में कोई संदेश नहीं कि चरण सिंह होते तो कुछ न करते। (व्यवधान)

श्री प्रकाशवीर शास्त्री : दुर्गापुर का कारखाना हम को दे दिया जाये तो एक दिन में चला कर दिखा देंगे।

श्री स० मो० बनर्जी : चरण सिंह के हाथ दे दें तो आधे दिन में गि । देंगे।

अध्यक्ष महोदय : आप कुछ करने के लिये यहां आयेंगे या वहां चलायेंगे?

डा० कर्ण सिंह : इस समय मैं किसी दल विशेष पर आरोप नहीं लगाना चाहता। मैं केवल यह आशा प्रकट करना चाहता हूँ कि इस स्थिति को सुधारने के लिये जितने दल हैं वह सब हमारी सहायता करें। हमें इस स्थिति से कोई प्रसन्नता नहीं हो रही है, दुःख हो रहा है। और न केवल यह, बल्कि और भी बहुत से लोग आगे के लिये बुक्ड हैं। इस लिये यह सही है कि यदि कुछ दल उकसा भी रहे हों तो मेरी विनम्र प्रार्थना है कि वह इस चीज को बन्द कर दें ताकि स्थिति फिर सुधर जाये।

जहां तक सर्विस चार्जेज का प्रश्न है (व्यवधान) 12.5 प्रतिशत सर्विस चार्ज होता है। जैसे मैंने माननीय सदस्य श्री सोंधी के प्रश्न के उत्तर में कहा था, यह जो सर्विस चार्ज है पहले वर्कर्स को दिया जाता था, लेकिन अब वेज बोर्ड की सिफारिशों के अनुसार सर्विस चार्ज के बजाय अब उन को डिअरनेस अलाउंस दे रखा है और इस सर्विस चार्ज का उपयोग जैसा वेज बोर्ड ने कहा है वैसे किया जा रहा है।

अध्यक्ष महोदय : इन लोगों को शान्त रखने के लिये कुछ आइस क्रीम वगैरह खिलाइये अशोक होटल में सब को आज।

डा० कर्ण सिंह : होटल फिर से आरम्भ हो जाये तब जो खाना चाहेंगे उन को वहां हम ले जायेंगे।

श्री प्रकाशवीर शास्त्री : आइस क्रीम के चक्कर में मन्त्री महोदय शायद एक बात भूल गये। मैंने यह पूछा था कि वहां पर मिनिमम सैलरी क्या है?

डा० कर्ण सिंह : इस समय मेरे पास इस के आंकड़े नहीं हैं कि मिनिमम सैलरी क्या है। लेकिन सब से कम सैलरी जो पिउन और मशालची है उन की है। यहां पर एक फिगर 77-192 दिया हुआ है, लेकिन मैं बतला नहीं सकता कि यह किस की है। यहां पर मैं यह कह दूं कि वेज बोर्ड ने 86 कैटेगरीज रखी हैं वेजेज की। उन में से 55 कटेगरीज में हम वेज बोर्ड की सिफारिश से अधिक दे रहे हैं।

श्री इन्द्रजीत गुप्ता (अलीपुर) : बाकी में कम है।

डा० कर्ण सिंह : कम किसी में नहीं दे रहे हैं।

श्री इन्द्रजीत गुप्ता : कम है।

डा० कर्ण सिंह : जहां तक मेरी जानकारी है, ऐसी बात नहीं है । हम बेज बोर्ड की सिफारिशों से किसी को कम नहीं दे रहे हैं और 86 में से 55 ऐसे है जिन को हम अधिक दे रहे हैं ।

श्री अटल बिहारी बाजपेयी : यह बताएं कि यह हड़ताल कैसे टलेगी ? सदन इसके बारे में चिन्तित है । हम लोग सहयोग देने के लिये तैयार हैं । लेकिन रास्ता निकालना तो आपका काम है ।

डा० कर्ण सिंह : रास्ता यही है कि किस प्रकार की स्थिति वहां पैदा हुई है और जो स्ट्राइक की है, उसको एक दम समाप्त कर दें । प्रश्न एडजुडिकेशन में गया है । उसका निर्णय हो जाने दें ।

श्री कंवर लाल गुप्त (दिल्ली सदर) : आप इसको पार्लियामेंटरी कमेटी को सौंपिये ।

SHRI UMANATH : If you put in a condition like that, it will not be settled. Let us not stand on prestige ; let us have some sort of a settlement.

12.41 hrs.

RE : ARREST OF MEMBERS

श्री जनेश्वर मिश्र (फूलपुर) : सदन की प्रक्रिया के अन्तर्गत जो नियम हैं उनकी धारा 222 के मुताबिक मैं यह निवेदन करना चाहता हूं कि इस सदन की मर्यादा और गरिमा तोड़ी गई है । राज्य सभा के एक मेम्बर श्री राज नारायण को लखनऊ स्टेशन पर गिरफ्तार किया गया । वारेंट में लिखा गया कि वह लोक-सभा के मेम्बर हैं...

अध्यक्ष महोदय : खुदा बख्शे । लोक सभा के मेम्बर बता दिया उनको ।

श्री जनेश्वर मिश्र : उस में लिखा है कि वे लोक-सभा के सदस्य हैं ।

अध्यक्ष महोदय : यह पढ़ कर मुझे बड़ी तशवीश हुई है । कहीं वह इधर ही न आ जाएं ।

श्री जनेश्वर मिश्र : वारेंट में लिखा गया है कि वह लोक-सभा के मेम्बर हैं । खतरा यह है कि कल को किसी गैर मेम्बर को अगर कहीं पुलिस वालों ने यह कह किया कि वह लोक सभा के मेम्बर हैं तो इस सदन की मर्यादा रहेगी या नहीं रहेगी । अगर पुलिस मदांध हो जाए और अपनी ताकत प्रदर्शन करने के लिए किसी मुख्य मन्त्री के बहकावे में आ कर ऊट पटांग वारेंट निकालने लगे तो हमें भी डर है कि हम अगर उत्तर प्रदेश में जाएंगे तो हम को भी लोक-सभा की जगह परलोक सभा का मेम्बर लिख दिया जाए तो क्या आप हम को बचा पाएंगे ? जबकि यू०पी० का कोई स्पीकर नहीं है, कोई भी संसद् सदस्य अगर उत्तर प्रदेश की तरफ जाएगा तो उसको धारा 107 और 117 में गिरफ्तार कर लिया जाएगा । क्या इस तरह से ऊटपटांग वारेंट जारी होंगे ? मैं दरख्वास्त करूंगा और प्रस्ताव करूंगा कि वे पुलिस अधिकारी और मैजिस्ट्रेट जिन्होंने गलत वारन्ट काटा और लोक-सभा को अपमानित किया और उत्तर प्रदेश के मुख्य मन्त्री के खिलाफ इस सदन की मानहानि का कोई केस चलाया जाए और उनको यहां बुलाया जाए हाजिर किया जाए ।

अध्यक्ष महोदय, मैं आप से प्रार्थना करता हूं कि आप इस विषय पर अपनी रूलिंग दें ।

SHRI S. M. BANERJEE (Kanpur) : Sir, I want to know what decision you have taken about the privilege motion regarding the arrest of Shri Dange ..(*Interruption*)

MR. SPEAKER : There is no question of privilege. The remedy is available from the court.

SHRI S. M. BANERJEE : When I gave notice of it you said that you had already sent it to the Home Minister,